



2025:DHC:7335



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 26.08.2025

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CRL.M.C. 5925/2025 & CRL.M.A. 25269/2025 EXEMPTION
SIDDHARTH GARGPetitionerThrough: Mr. Mohd. Sharique Khan, Mr.
S. Rehman, Adv.

versus

STATE GOVT. OF NCT OF DELHI & ANR.

.....Respondents

Through: Ms. Madhubala Gautam, Adv.
with SI Jarnail Singh.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 202/2018, dated 24.10.2018, registered at P.S Inderpuri, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner and Respondent no. 2/complainant was solemnized on 11.07.2016 as per Hindu Rites and ceremonies at Hyderabad. No child was born out of the said wedlock. However, on



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account of temperamental differences Petitioner and Respondent No. 2 are living separately since 09.04.2018.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioner and his family. It is submitted that Id. Trial court discharged the petitioner from charges under section 406 IPC and thereby only framed charges under section 498A IPC.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of the compromise were reduced into writing in the form of a Settlement Deed dated 22.01.2025. Pursuant to the aforesaid settlement, Petitioner and Respondent No. 2 have obtained divorce by mutual consent on 03.05.2025. It is submitted that Petitioner has paid the total settlement amount of Rs. 1,00,000/- (Rupees One lac only) as per the schedule in settlement. Copy of the Settlement Deed dated 22.01.2025 has been annexed as Annexure P4.

5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Jarnail Singh, from PS Inderpuri.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioner without any force, fear, coercion and she has received the entire settlement amount and has no objection if the FIR No. 202/2018 is quashed against the Petitioner.



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7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 202/2018 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another*, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, *Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr.*, (2013) 4 SCC 58 & in *Gian Singh vs State of Punjab* (2012) 10 SCC 303.

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana*, (2003) 4 SCC.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.



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11. In the interest of justice, the petition is allowed, and the FIR No. 202/2018, dated 24.10.2018, registered at P.S Inderpuri, Delhi under section 498A/406 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

August 26, 2025

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